

G. P. Bvc.-(J)-293-75000-9-83.

Spl. H. C. C. D., 46E. (1)

District: Ahmedabad.

Stamp No. —

Advocate Mr. Y. V. Shah 611

Office Note, if any,

V/S.
Mr. R.M. Vin

Prays for int. relief

APPEAL

CIVIL

APPLICATION

G.A. No. 239/86

No. 32 of 1985

(Spl. C.A.)

(Under Act)
(Art. of the)

Constitution of India)

To be admitted to the File.

This day of 198 .

Assistant Registrar

Court's Order

No ex parte ad interim relief
at this stage.
Notice to respondents No 2 and 3
to be furnished on 20.1.1986 about
interim relief to serve
the petitioner. A copy of this
order should also be sent
with the notice.

B.L. Gargal
6/1/1986

At the request of Mr. Vin
S.O. 4th Feb 1986

B.L. Gargal
20.1.1986.

S.O. 18.2.1986

B.L. Gargal
4.2.1986

Per Tribunal.

Reply taken on record
At the request of the
advocate S.O. 15/3/1986
Interim relief to continue

18/2/86

4/11
H.

Consent: B.L. Gargal OK.

S.O. to 31.3.1986.

B.L. Gargal
S-3-1986. (B.L. Gargal)
V.C.
Consent: B.L. Gargal OK.

Mr. Vin for the
Respondents makes
a statement on
instructions from the
Railway officer present
(Mr R.R. Bhatt) that
the applicant has been
absorbed in the
alternative employment
as a casual labourer
namely chowkidar and
that he is actually
working on that post.
Mr. Shah for the
applicant submitted

that applicant wants
relief in the shape of
payment of wages
during the intervening
period i.e. from the
date of termination
till absorption. Mr. Vin
states that the applicant
may take appropriate
proceedings in their respect
and that such proceedings
will be decided on its own
merits on the basis of the
contentions of the respective
parties. In view of this,
Mr. Chak withdraws application.
Permission is granted.
Application is disposed of
as withdrawn.

Dr 31-3-86

Pl. Chak
Chak Gadhil.